

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
TP (IBC)06(PB)/2022

IN THE MATTER OF:

Suman Vijay Gupta	...	Applicant/Petitioner
Vs		
State Bank of India	...	Respondent

Order under Rule 16(d) of the NCLT Rules, 2016.

Order delivered on 01.09.2023

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH VIRTUAL CONFERENCING)

PRESENT:

For the Applicant	:	Appearance not marked
For the Respondent	:	Ms. Rashi Bansal, Mr. Ajinkya Kurdukar, Mr. Harris, Mr. Tesu Gupta, Advs.

ORDER

IA-3245/2022

Ld. Counsel Ms. Rashi Bansal appeared through VC on behalf of the Respondent.

The Registry is directed to verify whether this IA has been filed by Suman Vijay Gupta or the State Bank of India and put the correct cause list.

At the request, list the matter for a physical hearing **on 06.10.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT